

ITEM NO.44 COURT NO.7 SECTION IX REVISED

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Miscellaneous Application No. 167-168/2023 in SLP(C) No. 10015-10016/2022

MANISH MADANMOHAN AGRAWAL & ORS. Petitioner(s)

VERSUS

SATYANARAYAN DULICHANDJI AGRAWAL & ORS. Respondent(s)

Date : 22-08-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) By Courts Motion, AOR
Mr. Aftab Ali Khan, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Though notice is served to the Advocates Prity Mishra and Aftab Ali Khan as well as the complainant-Lokesh Madanmohan Agarwal, except advocate Aftab Ali Khan, none is present.

We have perused the Annexures A and B (pages 8-10). There are two orders dated 25.07.2022 passed by the same Bench in the same SLP bearing SLP(C) Nos.10015-10016/2022. The first order is of dismissal and the second order is of allowing the SLP.

We direct the Registrar(Judicial) to hold an inquiry into this aspect and submit a report to this Court by 20.09.2023.

If the Registrar(Judicial) finds that this is a case of fabrication of orders of this Court, it follows that the criminal law will have to be set in motion.

A copy of this order be immediately forwarded to the Registrar (Judicial) of this Court.

List on 26.09.2023 at the top of the Board to consider the report.

(INDU MARWAH)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)

ITEM NO.44

COURT NO.7

SECTION IX

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Miscellaneous Application No. 167-168/2023 in SLP(C) No. 10015-10016/2022

(Arising out of impugned final judgment and order dated 25-07-2022 in SLP(C) No. No. 10015/2022 25-07-2022 in SLP(C) No. No. 10016/2022 passed by the Supreme Court Of India)

MANISH MADANMOHAN AGRAWAL & ORS.

Petitioner(s)

VERSUS

SATYANARAYAN DULICHANDJI AGRAWAL & ORS.

Respondent(s)

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CORAM :

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HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) By Courts Motion, AOR
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UPON hearing the counsel the Court made the following
O R D E R

Though notice is served to the Advocates Prity Mishra and Aftab Ali Khan as well as the complainant-Lokesh Madanmohan Agarwal, except advocate Aftab Ali Khan, none is present.

We have perused the Annexures A and B (pages 8-10). There are two orders dated 25.07.2012 passed by the same Bench in the same SLP bearing SLP(C) Nos.10015-10016/2022. The first order is of dismissal and the second order is of allowing the SLP.

We direct the Registrar(Judicial) to hold an inquiry into

this aspect and submit a report to this Court by 20.09.2023.

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